

(A)

FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. 0A..... of 1998

97
Applicant (s) Ananda Chandra NAYAK Respondent (s) U.O.I. 8er8

Advocate for Applicant (s) M/s Satyugan Das Advocate for Respondent (s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>900 for Rs 50/- filed for Regn. pl. By 19.2.98 19.02.98 Registration For Admin. pl. By 19.2.98 19.02.98 Bench</p>	<p>REGISTER Order no. 1 dt 20/2/98 At the instance of learned counsel for the applicant, adjourned to 23/2/98 for advisement. Vice-Chairman Member (Jury)</p>

2
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order No.2, Dated 23.2.98.

We find that the applicant here is a member of Rly. protection force being a constable. In view of this, the Rly. protection force being an Armed force of the Union, the Tribunal has no jurisdiction to entertain the dispute. In view of this, learned lawyer for the petitioner does not want to press this petition.

It is submitted by him that the IPO may be returned to him. This may be returned if it is permissible under the accounting rules. The petition is accordingly disposed of.

S. M.
Vice-Chairman
23/2/98
S. M.
Member (Judicial) 23/2/98